

State Vs Dinesh alias Sunny alias Suresh
FIR No: 272/2015
under Section 302/34 IPC
PS: Nabi Karim

14.07.2020

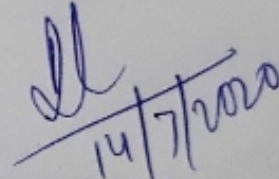
Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

IO of the case shall appear in person on **17.07.2020** along with report. Main file/case file be also put up on said date. A report be also called from concerned Jail Supdt regarding conduct of accused/applicant in jail.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Kapil
FIR No: 366/2018
under Section 392/397/325/354/451/411 IPC
PS: Pahar Ganj

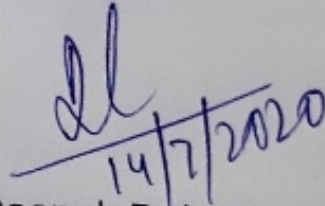
14.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

IO of the case shall appear in person on **16.07.2020** along with report.



14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Vipin alias Dev
FIR No: 155/2020
under Section 25 Arms Act
PS: Timarpur

14.07.2020

Present: Ld. Addl. PP for State.
IO/SI Om Prakash is present in person.
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of regular bail.

As per report filed by IO, one desi katta and two live cartridges have been recovered from the possession of accused/applicant.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case at the instance of one person namely Gunni i.e. accused in a murder case. It is further submitted that present accused/applicant is a witness in the said case.

Recovery has already been effected. Accused/applicant was arrested on 04.07.2020 and he is in custody since then. Accused/applicant is no more required for investigation purposes.

Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount to

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14/7/2020

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the satisfaction of concerned MM/Duty MM.

Application stands disposed of accordingly.

Copy of order be given dasti to IO as well as Ld. Counsel for accused/applicant.

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14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Binay Kumar Chauhan
FIR No: 150/2020
under Section 376 IPC
PS: Timarpur

14.07.2020

Present: Ld. Addl. PP for State.

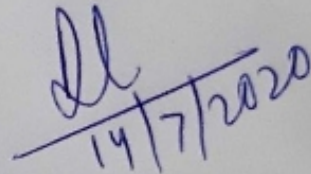
Ld. Counsel for accused/applicant (through V/C).

Complainant/victim is present in person.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

IO of the case shall appear in person on **15.07.2020** along with report.


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(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

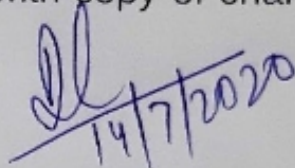
State Vs Saim alias Namir
FIR No: 0025/2020
under Section 435/436/506/34 IPC
PS: Bara Hindu Rao

14.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

IO to appear in person along with copy of charge-sheet on
16.07.2020.


14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Javed Yusuf
FIR No: 09/2020
under Section 356/379/411/34 IPC
PS: Gulabi Bagh


14.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

IO of the case shall appear in person on **16.07.2020** along with report qua present application.


14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Mohit Kumar
FIR No: 141/2020
under Section 356/379/411/34 IPC
PS: Roop Nagar

14.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
HC Harish Joshi in person.

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant is a young boy aged about 22 years and is a graduate. It is further submitted that accused/applicant is running one mobile repair shop and the mobile in question was given to him for repairs. It is further submitted that accused/applicant had not snatched the mobile phone in question.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

I have duly considered the rival submissions. I have perused the record carefully.

Recovery has already been effected. On being asked, IO of the case has stated that no judicial TIP of accused/applicant was got conducted as the complainant/victim had not seen the culprits who had snatched his phone. Accused/applicant was arrested on 04.07.2020 and he is in custody since then.

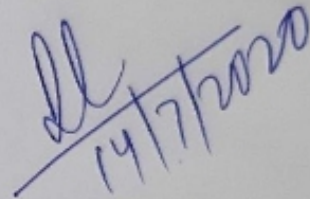
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Keeping in view of the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of Ld. MM/Duty MM.

Application stands disposed of accordingly.

Copy of order be given dasti to IO as well as Ld. Counsel for accused/applicant.


14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Annu alias Annu Devi
FIR No: 256/2020
under Section 448/420/468/471/120-B IPC
PS: Burari
14.07.2020

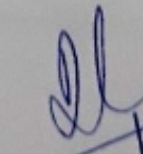
Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).
IO/SI Yogender in person.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail.

Ld. Counsel for accused/applicant submits that accused/applicant is a house wife and is having one child aged about 1 ½ years. Accused/applicant is having absolutely clean antecedents and she has been falsely implicated in this case. The property in question was purchased by husband of accused/applicant in her name and the same was later on transferred by her to her husband. Accused/applicant is in possession of property since its purchase and construction has been carried out by her. Complainant has lodged the present FIR merely to extort money from accused/applicant. The documents in favour of complainant are forged and fabricated and the dispute is purely of civil nature and lodging of FIR is merely abuse of process of law. Accused/applicant is ready and willing to join the investigation as and when directed/called by the IO.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.


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I have duly considered the rival submissions. I have perused the record carefully.

As per report filed by IO, before registration of present FIR, enquiry into the complaint made by complainant was made and the accused/applicant was also examined. During enquiry, accused/applicant claimed that she is owner of said plot and is in possession of the case since 16.08.2018. However, she refused to produce the documents regarding the same. Husband of accused/applicant was also examined and directed to produce the original chain of documents, but he also failed to produce the same and stated that the original documents have been lost. Accused/applicant and her husband even failed to produce the person from whom they have claimed to have purchased the plot in question. It is further mentioned that on the other hand, complainant has produced all original documents pertaining to said plot. It is further mentioned that custodial interrogation is very much essential for unearthing the entire conspiracy and for further investigation of this case.

Perusal of record shows that even in present bail application, accused/applicant has nowhere stated as to from whom she had purchased the plot in question, for what amount the same was purchased and the date of its purchased. Even the date on which the plot in question was transferred by her in favour of her husband has not been mentioned. Accused/applicant has not annexed the

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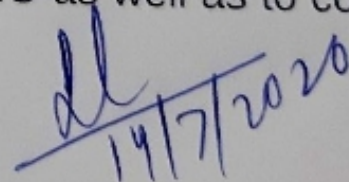
documents/chain of documents vide which she is claiming ownership over plot in question.

As per complainant/victim, after purchasing the said plot on 11.10.2006, she constructed boundary wall and placed her lock on the gate and she was residing in Ahmedabad, Gujarat. It is further alleged that when she came to see her plot, she found that someone had constructed room and illegally trespassed in her plot.

Allegations against accused/applicant are of serious nature. I am of the considered view that custodial interrogation of accused/applicant is essential to unearth the whole conspiracy. No document/material has been placed/filed by accused/applicant in support of her claim i.e. being the owner of plot in question. Even no date, month or year or amount of purchase has been mentioned in the application in hand.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of anticipatory bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to IO as well as to counsel for accused/applicant.


14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Amit Sharma
FIR No: 53/2019
under Section 392/397/34 IPC and Section 25 Arms Act
PS: DBG Road

14.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for extension of interim bail for further period of 45 days.

Ld. Counsel for accused/applicant submits that accused/applicant was granted interim bail vide order dated 23.05.2020 and the same will expire on 15.07.2020 as accused/applicant was released from jail on 01.06.2020.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of application in hand shows that no ground for extension of interim bail has been mentioned in the application. Vide minutes of meeting dated 20.06.2020, the High Powered Committee has clarified that offences like kidnapping for ransom, dacoity etc have been intentionally omitted while laying down the criteria of granting bail to UTPs in the minutes of meeting dated 18.05.2020. It is clarified that

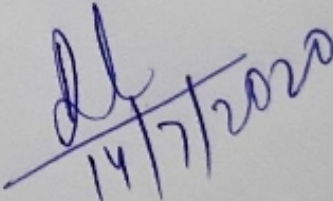
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the said class/category of cases and sections of IPC have not been mentioned in the minutes while laying down the criteria in the meeting dated 18.05.2020. The present case is also pertaining to offence punishable under Section 397 IPC etc.

Keeping in view the totality of facts and circumstances, I find no merits in the present application filed by accused/applicant for extension of interim bail. The same is hereby dismissed and disposed of accordingly. Accused/applicant shall surrender before concerned Jail Supdt on 16.07.2020 positively.

Copy of order be given dasti to Ld. Counsel for accused/applicant and one copy be also sent to concerned Jail Supdt for compliance. Jail Supdt is further directed to file report regarding surrender of accused/applicant in jail.


14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Afroz

FIR No: 218/2018

under Section 22/29 NDPS Act and Section 63/65 Copy Right Act

PS: Crime Branch

14.07.2020

Present: Ld. Addl. PP for State.

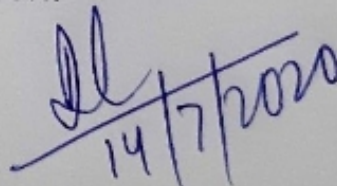
Ms Jabeen Khanam-Proxy Counsel for accused/applicant.

Heard. Perused.

Proxy Counsel for accused/applicant submits that the present bail application be adjourned for 23.07.2020 as main counsel is not available today.

Request is allowed.

Now, to come up on **23.07.2020** for purpose fixed i.e. arguments and disposal of present application.


14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

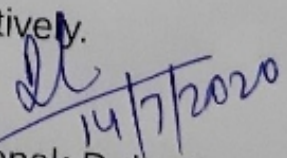
State Vs Bali Khan
FIR No: 54/2020
under Section 20/29 NDPS Act
PS: Crime Branch
14.07.2020

Present: Ld. Addl. PP for State
Ld. Counsel for accused/applicant.
IO/ASI Murlidhar is also present and has filed report.

Heard. Perused.

Ld. Counsel for accused/applicant submits that as per first report accused/applicant is negative for Corona/COVID-19. It is further submitted that the concerned doctors of St. Stephen's Hospital have advised accused/applicant to undergo re-test and the same is to be done on 15.07.2020. It is further submitted that report of the said re-test will take at least 02 days and accused/applicant has been advised home isolation by the concerned doctors for a period of 14 days w.e.f. 10.07.2020.

Now, to come up on **20.07.2020** for arguments and disposal of present application. Till then interim bail of accused/applicant is extended on the same terms and conditions. Accused/applicant is directed to file report regarding his medical test to be conducted on 15.07.2020 on NDOH positively.


14/7/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

CA No. 336/2019

Krishan Kumar Vs Vinod Tyagi

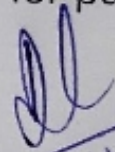
14.07.2020

Present: None for appellant.
None for respondent.

Record perused.

Inspite of repeated calls/pass overs, none has appeared for parties.

Now, to come up on **11.12.2020** for purpose fixed.


14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

CR No. 25/2020
Priyank Narshi Vasani Vs State

14.07.2020

Present: None for petitioner.

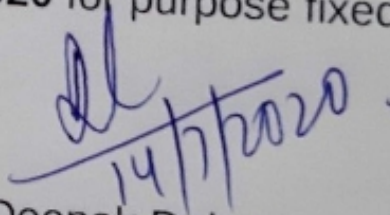
Ld. Addl. PP for State i.e. respondent no. 1.

None for respondent no. 2.

Heard. Record perused.

Inspite of repeated calls/pass overs, none has appeared for parties.

Now, to come up on **04.12.2020** for purpose fixed.


14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Rahul John

FIR No: 161/2016

under Section 302 IPC r/w Section 25/27 Arms Act

PS: Civil Lines

14.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

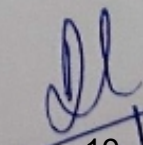
Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail. Ld. Counsel for accused/applicant submits that accused/applicant was arrested on 17.06.2016 and he is in custody since then. Accused/applicant has been falsely implicated in this case and material witnesses have already been examined. Father of accused/applicant is aged about 70 years and is suffering from TB and hence, presence of accused/applicant is necessary as there is no other person in his family to look after old and ailing father.

A request has been received from concerned Jail Supdt seeking some more time to file report regarding conduct of accused/applicant in jail.

As per reply/report filed by SHO PS Civil Lines, accused/applicant is a B.C. of PS Civil Lines and is residing in the vicinity of material witnesses who are yet to be examined. Apart from this case, accused/applicant was involved in five other criminal cases registered in various PS of Delhi.

Ld. Addl. PP has strongly opposed the present bail application.


19/7/2020

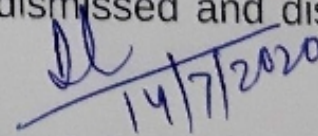
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I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that accused/applicant along with co-accused persons had murdered one boy namely Sunil. Charge for offence punishable under Section 302/34 IPC has been framed against accused/applicant. Charge for offence punishable under Section 25 Arms Act has also been framed against accused/applicant. Statement of material witnesses was recorded by Ld. MM under Section 164 CrPC wherein the material witnesses/eye witnesses have supported the prosecution case. PW3 i.e. Dabbu in his examination in chief recorded in court supported the prosecution case.

Allegations against accused/applicant are of very serious nature. Accused/applicant is a B.C. of PS Civil Lines and was previously also involved in five other cases. Chances of tampering with the evidence/witnesses and fleeing away from the process of law cannot be ruled out at this stage. Father of accused/applicant is getting treatment for his aforesaid ailment on OPD basis.

Keeping in view the totality of facts and circumstances, I find no merits in the present application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.


14/7/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Mohd. Rehan

FIR No: 204/2019

under Section 304/308/34 IPC r/w Section 79 JJ Act

PS: Sadar Bazar (case investigated by Crime Branch)

14.07.2020

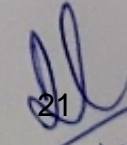
Present: Ld. Addl. PP for State.

Sh. Mukesh Kadyan and Sh. Vishal Chopra-Ld. Counsels
for accused/applicant.

Heard. Report/reply filed by IO Perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant named above for extension of interim bail for a period of 90 days. It is further submitted that accused/applicant was granted interim bail for a period of 45 days vide order dated 29.05.2020 and the said period of 45 days expires today. It is further submitted that accused/applicant is himself admitted in hospital and wife of accused/applicant has to undergo brain surgery on 20.07.2020. It is further submitted that the brain surgery of wife of accused/applicant was previously planned for 15.06.2020 but the same could not be performed as patient was not fit for surgery.

IO in his report has stated that the medical papers filed by accused/applicant along with present application have been verified from the concerned hospital and the same are genuine. It is further mentioned that accused/applicant is admitted in said hospital and brain surgery of wife of accused/applicant is to be performed on 20.07.2020.


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14/7/2020

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Along with the said reply/report, IO has filed some documents issued by ACE Hospital. As per document dated 14.07.2020 pertaining to wife of accused/applicant, the illness/disease is serious in nature and surgery is planned for 20.07.2020 and the time to be taken for recovery is 45 days. As per document pertaining to accused/applicant, accused/applicant is admitted in ICU at said hospital and will remain in hospital for a period of 2-3 weeks.

Keeping in view of the totality of facts and circumstances, the interim bail granted to accused/applicant is hereby extended for a period of 03 weeks from today on the same terms and conditions i.e. as per order dated 29.05.2020. Accused/applicant shall surrender before concerned Jail Supdt on expiry of said period of 03 weeks.

Application stands disposed of accordingly.

Copy of order be given dasti to Ld. Counsel for accused/applicant and be also sent to Jail Supdt.

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14/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/14.07.2020

State Vs Suraj alias Charang
FIR No: 311/2019
under Section 20/29 NDPS Act
PS: Crime Branch
14.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
IO/ASI Murlidhar in person.

Heard. Perused.

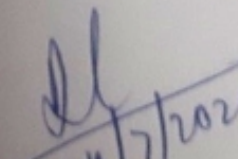
Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of two months.

Ld. Counsel for accused/applicant submits that grandfather of accused/applicant has expired on 09.07.2020. It is further submitted that accused/applicant is the only grandson of deceased and hence, his presence at the time of performing of last rites is very much essential. It is further submitted that accused/applicant will arrange money for the same as there is no other responsible male member in his family to do so. Ld. Counsel has also relied upon a case/matter titled as Asim Ali Vs State Bail Application No. 1672/2020 decided by Hon'ble High Court of Delhi on 13.07.2020.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

I have duly considered the rival submissions. I have perused the record carefully.

IO in his report has stated that the grandfather of accused/applicant is having two sons i.e. Charang and Kashi.


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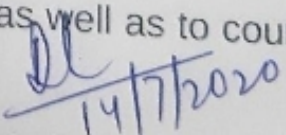
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Charang is father of accused/applicant and he is also wanted in this case but he is deliberately avoiding his arrest and proceedings under Section 82 CrPC have been initiated against him. It is further mentioned that the other son of deceased is available at the house of deceased and had performed the last rites of his father.

The present case is pertaining to offence punishable under Section 20/29 NDPS Act. As per prosecution case, 10 kg charas has been recovered from the possession of accused/applicant and the same is commercial quantity. Father of accused/applicant is also wanted in this case but he is evading process of law and process under Section 82 CrPC has already been issued against father of accused/applicant. The facts and circumstances of the present case are different from the facts and circumstances of the case upon which reliance has been placed by Ld. Counsel for accused/applicant. Hence, said case/judgment is not applicable to the facts of present case.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of interim bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to IO as well as to counsel for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts/Delhi/14.07.2020